



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 02 मार्च, 2026 / 11 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

OFFICE OF THE MUNICIPAL COUNCIL KULLU,
DISTRICT KULLU (H.P.)-175101

NOTIFICATION

Kullu, 24th September, 2025

No. MCK-SI/Pet Doges/2025/1232.—Whereas, the Municipal Council Kullu has created new bye-laws called the (Registration and Control of Pet Dogs) Bye-Laws, 2025, to manage the pet
263—राजपत्र / 2025—02—03—2026 (12267)

dog population and address related public issues within the municipal area.

In exercise of the powers conferred under chapter XI Section 202 of the Himachal Pradesh Municipal Act, 1994 and other enabling provisions, the Municipal Council Kullu hereby makes the following bye-laws for the registration, regulation, and control of dogs within the jurisdiction of the Municipal Council Kullu.

“The Municipal Council Kullu (Registration and Control of Pet Dogs) Bye-laws, 2025.”

1. Short Title and Commencement.—(i) These Bye-laws may be called "The Kullu Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

- (ii) These shall come into force from the date of their publication in the Official Gazette of Himachal Pradesh.
(iii) These bye-laws apply to everyone who owns a dog within the official municipal limits

2. Definitions.—In these bye-laws, unless the context otherwise requires:—

- i. **"Act"** means the Himachal Pradesh Municipal Act, 1994
- ii. **"Section"** means the section of the Act
- iii. **"Family"** means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.
- iv. **"Owner"** means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.
- v. **"Pet Dog"** means a male or female dog kept by a person within the area of Municipal Council, Kullu, and does not include stray dogs.
- vi. **"Registration Authority"** means any officer so appointed by the Executive Officer, Municipal Council, Kullu.
- vii. The words and expressions not defined in these bye-laws shall have the same meaning as assigned to them in the HP Municipal Corporation Act, 1994.

3. Procedure for Registration of Dogs:

From the date of publication of these bye-laws, registration of pet dog(s) above the age of three months, kept within the jurisdiction of Municipal Council, Kullu, shall be compulsory.

The owner must register the dog on or before 1st April every year, or within 7 days of arrival. The applicant can apply online by logging into the website **citizenseva.hp.gov.in**.

- After logging in successfully, the applicant can select the “Pet Registration” tile on the dashboard.

-
- Upon selecting Pet Registration, the applicant will be presented with a “Declaration Checklist” that must be completed before filling out the registration form.
 - The application form will collect essential information, including the owner's identity proof, address, pet photo, and vaccination certificate issued by the Veterinary Officer (VO).
 - The system will validate the application data and provide feedback on any errors or missing information.
 - The applicant must upload the supporting documents specified in the checklist along with the application.
 - Once the application is successfully submitted, an “Application Reference” number will be generated.
 - The applicant can use this reference number to track the status of their application.
 - Blind persons using dogs for guidance shall be exempted from registration fees.
 - Owner must inform the Registration Authority immediately in case of the dog's death.
 - A maximum of two dogs per family is allowed.

4. **Payments and Fee:**

- **One time Registration Fee- 1,000/- (One Thousand Only) per dog**
- **Annual license Fee- Rs.2,000 (Two Thousand Only) per dog**
- Applicants have the option to make payments online using various payment methods (UPI, QR code/ Credit Card/ Debit Card/ RTGS/ NEFT/ Net Banking).
- No offline payments will be entertained
- The system shall generate receipts for fee payments
- In the event of a payment failure, user will be prompted to retry the payment using the same or an alternative method; citizen will not be charged any additional fees. In case any amount be accidentally deducted, a refund will be processed accordingly.
- Blind persons using dogs for guidance shall be exempted from registration fees.
- Owner must inform the Registration Authority immediately in case of the dog's death.
- A maximum of two dogs per family is allowed

5. **Straying Dogs:**

Any registered dog found straying will be seized and kept in a designated place

6. Duties and Responsibilities of Dog Owners:

- I. Ensure controlled breeding, immunization, neutering, and annual licensing.
- II. A dog not registered with MC may be seized if found in a public place after 7 days if unclaimed.
- III. Any person keeping the dog in the owner's absence is deemed the owner.
- IV. Owners must carry disposable bags while walking dogs on municipal streets.
- V. Owners must not allow dogs to defecate in public areas (parks, streets, green belts, etc.). If they do, they must clean up immediately.
- VI. The owner shall be fully liable for any injury, loss, or damage caused by the dog to any person or property.
- VII. Municipal Council Kullu shall bear no responsibility.

7. Guidelines for Breeders:

- I. Breeders must register with Municipal Council Kullu.
- II. Maintain records of birth, death, pedigree, and vaccination.
- III. Maintain buyer information and ensure they understand dog care.
- IV. Pay Rs.5,000 as one-time registration and Rs.1,500 annually per dog (in addition to regular registration fees).

8. Welfare of Dogs:

Owners must provide adequate space, food, shelter, and medical care

9. Record of Seized Dogs:

The Registration Authority or authorized officer must maintain a record of seized dogs with date, description, reason, and disposal details.

10. Disposal of Dead Dogs:

- Dead dogs shall not be thrown in the open or in garbage bins.
- They must be buried at designated locations, at least 3 feet deep.
- Municipal Council Kullu may provide a van for this purpose on request.
- Charges shall be paid as per rates fixed by the Executive Officer.

11. Inspections:

- Authorized officers of Municipal Council Kullu may inspect premises and seize unregistered dogs.
- Owners must allow access for such inspections.

12. Penalties:

Violation of these Bye-laws (e.g., unregistered dog, breeder or care center. Non-Compliance) may attract: Fine up to Rs.10, 000. In case of continuous violation: Rs.100 per day until rectified.

Sd/-
Senior Executive Officer,
Municipal Council Kullu.

URBAN DEVELOPMENT DEPARTMENT**NOTIFICATION**

Dated, the 21st November, 2025

No... 890.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Aditya Chauhan Secretary, Himachal Pradesh hereby notify the following Bye-laws:

1. Short title, Extent and Commencement.—

- (i) These Bye-laws may be called the Nagar Panchayat Chowari, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Byelaws 2025.
- (ii) These Bye Laws shall come into force from the date of their publication in the Notice board of Nagar Panchayat Chowari.
- (iii) These Byelaws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure I and Annexure II for storage of any Article, within the municipal limits.

2. Definitions.- In these Byelaws, unless the context otherwise requires:

- (a) “Act” means the Himachal Pradesh Municipal Act, 1994, (Act No 12 of 1994)
- (b) “Authorized Officer” means Secretary or any other Officer specifically authorized by the Secretary.
- (c) “Inspector” means Sanitary Inspector, or any other Official of the Nagar Panchayat duly authorized by the Secretary.
- (d) “License” means a written permission granted by the Secretary or any other official /Officer duly authorized by the Secretary in favor of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure I, and zones as per Annexure II of these Bye-laws.
- (e) “Licensing Officer” means Secretary, or any other officer duly authorized by the Secretary to grant/renew License under the provisions of these Byelaws.

- (f) “premises”, means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure I are performed.
- (g) “Small Scale Business/Trade” means premises covering maximum area of 100 sq. ft. “Medium Scale Business/Trade” means premises covering area of 100 sq. ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq. ft.
- (a) “Shopkeeper” means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (b) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for obtaining License. —

- (a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Nagar Panchayat shall apply for license on **citizen seva portal** online to Secretary of the concerned Nagar Panchayat.
- (b) Period of License— (1) The License shall be issued for a period maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License. —

- (i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.
- (ii) No document is required to be submitted for renewal of License

5. Transfer of License. —

- (i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Secretary keeping in view the circumstances of the case.
- (ii) The licensee shall provide online information to the Secretary for winding up of his business under such license.

6. License Fee. —

(i) The license fee for grant of license shall be decided by the Secretary from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner: -

Trade Licence Fee Detail

Sl. No.	Scale of Business	License Period	ULB Name	Trade Fee INR (1Yr)
1.	Small scale Business/trade	Yearly	NP. Chowari	100
		5 Years	NP. Chowari	300
		10 Years	NP. Chowari	500
		15 Years	NP. Chowari	1000
2.	Medium scale Business/trade	Yearly	NP. Chowari	200
		5 Years	NP. Chowari	700
		10 Years	NP. Chowari	1000
		15 Years	NP. Chowari	1500
3.	Large scale Business/trade	Yearly	NP. Chowari	300
		5 Years	NP. Chowari	800
		10 Years	NP. Chowari	1200
		15 Years	NP. Chowari	1800

Sl. No.	Sector	ULB Name	Trade Fee INR (1Yr)
1.	Agriculture	NP. Chowari	1000
2.	Automotive	NP. Chowari	3000 3000 4000
3.	Banking Finance Services Insurance (BFSI)	NP. Chowari	
4.	Common Trades	NP. Chowari	
5.	Education, Skills & Development	NP. Chowari	3000
6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	NP. Chowari	1000
7.	Handloom & Handicrafts	NP. Chowari	300
8.	IT/ ITES Services	NP. Chowari	3000
9.	Luxury Goods	NP. Chowari	3000
10.	Manufacturing, Industries and Industrial Materials	NP. Chowari	1500
11.	Petroleum, Chemicals & Other Regulated Products	NP. Chowari	5000
12.	Tourism & Hospitality	NP. Chowari	5000
13.	Transportation & Logistics	NP. Chowari	1500

In the fairs, fee shall be charged on the following rates: —

- | | |
|-----------------|-------------------|
| (a) Small Shop | Rs. 500/- P. Day |
| (b) Medium Shop | Rs. 1000/- P. Day |
| (c) Large Shop | Rs. 2000/- P. Day |

Explanation. —A shop covering an area upto 6 square meters shall be deemed to be a small shop. A shop covering an area from 6 square meters to 15 square meters shall be deemed to be a medium shop. A shop covering an area more than 15 square meters shall be deemed to be a Large shop.

(ii) Fee structure for permission for Shooting of the Films/Documentaries in NP:—

Big budget Films/ Movies	Medium budget Films/ Movies	Low budget Films/Movies/ TV Serials/Musical Albums/ Advertisements
(Films above Rs. 75.00 Crores).	(Films above Rs. 5.00 Crores upto Rs. 75.00 Crores).	(Films upto Rs. 5.00 Crores)
Rs. 80,000/- per day	Rs. 40,000/- per day	Rs. 20,000/- per day

7. Conditions for grant of license. —

- (i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire M.C. limits, subject to such conditions as may be imposed by the Secretary.
- (iii) The owner/ occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (iv) The Secretary shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.
- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Secretary or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues
- (viii) Time period for issue of License. —The license shall be issued as per the time lines notified/ specified for this service under Public Service Guarantee Act, 2011.

8. Denial of license. —

- (a) The license shall not be granted:
- (i) to a person suffering from any loathsome infections or contagious diseases
 - (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
 - (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
 - (iv) to a person not below the age of 18 years
- (b) (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Secretary or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (ii) The Licensee shall be liable to pay transfer charges @ 500/- per license at the time of effecting transfer of License.
 - (iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place/ reception of the premises.
 - (iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
 - (v) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties. —

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for a penalty of Rs.1000/- to Rs. 4000/- only.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.
- (iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Secretary.

Sd/-
Secretary,
Nagar Panchayat Chowari(H.P.).

Purposes to which premises may not be used without a license:

- (i) Banking
 - (ii) Tourism and Hospitality
 - (iii) Cinematograph films, shooting of Cinematograph film by any process whatsoever.
 - (iv) Treating of Chillies or masala or seeds, Grinding of by mechanical means
 - (v) Cloth, Yarn or leather in indigo or in other colours, Dying or printing of Cloth, or yarn Bleaching.
 - (vi) Keeping of an eating house or a catering establishment
 - (vii) Grain, Parching
 - (viii) Ground nut seeds, tamarind seeds or any other seeds, Parching
 - (ix) Keeping of hair dressing saloon or a barber's shop
 - (x) Hides or skins, whether raw or dried Tanning, pressing or packing
 - (xi) Keeping a laundry shop
 - (xii) Leather goods, manufacturing or by mechanical means
 - (xiii) Keeping of a Litho Press
 - (xiv) Keeping of a lodging house
 - (xv) Metal Casting
 - (xvi) Precious metals, refining of or recovering of them from embroideries
 - (xvii) Keeping of a Printing Press
 - (xviii) Keeping a sweetmeats shop except in premises already licensed as an eating house.
 - (xix) Keeping a tailoring shop
 - (xx) Carrying on the trade or business of or any operation connected with the trade of
- (1) Servicing or repair of autocar or autocycle
 - (2) Blacksmith
 - (3) Coppersmith
 - (4) Electroplating
 - (5) Glass bevelling
 - (6) Glass cutting
 - (7) Glass polishing
 - (8) Goldsmith
 - (9) Cutting, grinding, dressing or polishing of marble
 - (10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts.

-
- (11) Photography-studio
 - (12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets)
 - (13) Silversmithing
 - (14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
 - (15) Grinding, cutting, dressing or polishing of stone
 - (16) Cutting or sawing of wood or timber by mechanical or electrical power
 - (17) Tinsmithy
 - (18) Washerman's work
 - (19) Electrical, Welding of metals by gas or any other process

(xxii) Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulting, grinding or preparing by any process whatever any of the following articles –

- 1) Aerated waters
- 2) Bakelite goods
- 3) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
- 4) Bitumen
- 5) Blasting powder
- 6) Bones
- 7) Bricks or tiles by hand power
- 8) Bricks or tiles by mechanical power
- 9) Brushes
- 10) Candles
- 11) Catgut
- 12) Celluloid or celluloid goods
- 13) Cement concrete designs or models
- 14) Charcoal
- 15) Chemicals
- 16) Cinematograph films stripping in connection with any trade
- 17) Cosmetics or toilet goods
- 18) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
- 19) Cotton seeds
- 20) Dammar
- 21) Dynamite
- 22) Fat

-
- 23) Fireworks
 - 24) Flax
 - 25) Ink for printing, writing, stamping etc.
 - 26) Gas
 - 27) Ghee
 - 28) Glass or glass articles
 - 29) Gunpowder
 - 30) Hemp
 - 31) Ice (including dry Ice)
 - 32) Insecticide or disinfectants
 - 33) Leather, cloth or rexine cloth or water proof cloth
 - 34) Lime
 - 35) Linseed oil
 - 36) Matches for lighting (including Bengal matches)
 - 37) Mattresses and pillows
 - 38) Offal
 - 39) Oil-cloth
 - 40) Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal).
 - 41) Pharmaceutical or medical products
 - 42) Rubber or rubber goods
 - 43) Paints
 - 44) Paper or cardboard
 - 45) Pickers from hides
 - 46) Pitch
 - 47) Plastic goods
 - 48) Pottery by hand power
 - 49) Pottery by mechanical or any power other than hand power
 - 50) Sanitary-ware or china-ware
 - 51) Soap
 - 52) Sugar
 - 53) Sweetmeat and confectionery goods
 - 54) Tallow
 - 55) Tar
 - 56) Varnishes
 - 57) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chillies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fibre
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylene gas etc.
25. Copra
26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite

33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Golatino
45. Gollignite
46. Grass
47. Gun-cotton
48. Gun-powder
49. Gunny-Bags
50. Hair
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs
57. Horns
58. Incense or eses
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, raxine cloth and water proof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or french polish
65. Nitro-cellulose
66. Nitro-compound
67. Nitro-glycerine
68. Nitro-mixture

69. Offal
70. Oil, other than petroleum
71. Oilseeds including almonds, but excluding cotton-seeds
72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorous
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer Battar otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammor or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware, aluminium ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn

OFFICE OF THE MUNICIPAL COUNCIL DEHRA, DISTT. KANGRA (H.P.)

NOTIFICATION

Date, the 21st February, 2026

NO. 237 / MCD-—The following Bye – laws made by Municipal Council Dehra, for regulating Outdoor Advertisement and hoardings in exercise of the Power conferred under section 113 and Section 202(o) of the Himachal Pradesh Municipal Act,1994 I, Executive Officer, Municipal Council Dehra, Distt. Kangra Himachal Pradesh hereby notify the following Bye-laws. In accordance with resolution no 456/MCD passed in House meeting dated 06-08-2025.

Advertisement Bye-Laws – Dehra Municipal Council

1. Title & Contents.—(i) These Bye-laws may be called the Municipal Council Dehra Outdoor Advertisement Bye-laws 2025.

(ii) These Bye-laws shall come into force with immediate effect within the limits of Dehra Municipal Council after the notification by the Government of Himachal Pradesh in the official gazette.

2. Definitions: In these Bye-laws unless the context otherwise requires:—

(i) “Act” means Himachal Pradesh Municipal Act, 1994

(ii) “Council” means Dehra Municipal Council (MCD henceforth)

(iii) “Advertisement” shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./ public Sector undertaking/ Govt. Companies/ Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Municipal Council or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement. During the period of model code of conduct banners, hoardings put up by political parties shall also fall under the category of advertisement.

(iv) Advertisement on vehicle (movable) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(v) Advertisement on vehicle (Parked) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or

behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

- (vi) "Advertisement Regulation Committee" means Committee consisting of (a) Executive Officer, Municipal Council, Dehra (b) Two Municipal Councilors (ward no 1 and 2) nominated by the General House of MCD (c) Junior Engineer Municipal Council, Dehra (d) Sanitary supervisor, Sanitary Inspector Municipal Council, Dehra (e) Assistant Engineer (PWD), Dehra (f) Clerk, Municipal Council, Dehra and (g) Representative of concerned Highway Authority.
- (vii) "Advertisement Zoning Plan" means the numbered plan signed by the Executive Officer and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.
- (viii) "Area of Special control" means as area so defined in the advertisement zoning plan.
- (ix) "Enclosed Land" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.
- (x) "Illuminated advertisement" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display: -
 - (a) Is of goods merely bearing labels showing the name of article of its manufacturer or of other; and
 - (b) Is made by lighting which is not, in the opinion of the Executive Officer more than which is necessary to make the goods labels visible at night.
- (xi) "Name Plate" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.
- (xii) "Structure" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.
- (xiii) "Schedule" means the schedule indicating the rate/fees for advertisements

3. (A) Regulation and control of advertisement:—

No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written

permission of the Executive Officer granted in accordance with Bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which: -

- (a) Appears in newspapers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or
- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or
- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or
- (e) Relates to any activity of the Government or Union of India or the Municipal Council.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc. (i). Hoardings, advertisement/ banners will not be allowed in the acquired width of the National/ State highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.

- (ii). No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.
- (iii). No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.
- (iv). No hoarding, advertisement should exceed dimension size of 16 Sq. Meters
- (v). No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guidelines notified by any department/Agency of State/Centre govt. as applicable in M.C. Dehra.
- (vi). No hoarding, advertisement should locate near a water source/ at any other place that obstruct traffic view and endangers public safety.
- (vii). No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or in animate object.
- (viii). No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Executive Officer, M.C. Dehra for which it is necessary to produce latest Structural Stability certificate. In case of any accident due to installation of hoarding the said applicant shall himself/ herself be solely responsible. All precaution are to be adopted time to time by the applicant.
- (ix). Only sign board of premises are allowed upto 3 Sq m. between slab and lintel of the building to the occupier/ owner.

- (x). Directional sign to Govt. Offices, religious places will be allowed by the Council, The type, size and location of these shall be also approved by the Council. The MCD has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.
- (xi). The Council shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Executive Officer on payment of fee provided for in these Bye-laws.
- (xii). No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turn and blind turns.
- (xiii). The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.
- (xiv). No writing/defacing of retaining wall and parapets could be allowed

4. **Outdoor advertisement and road safety criteria:—**

An advertisement device may be considered a traffic hazard:-

- (a) If it interferes with road safety or traffic efficiency;
- (b) If it interferes with the effectiveness of a traffic control device (e.g. traffic light, stop or give way sign);
- (c) Distracts a driver at a critical time (e.g. making a decision at an intersection);
- (d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);
- (e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);
- (f) Imitates a traffic control device;
- (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
- (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and
- (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;
- (j) Name of advertisement agencies should be mentioned on every hoarding board along with contact numbers, office locations and email IDs.

5. **Control of the physical characteristics of advertising devices shall be as follows:—**

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings and must not cause harm.

- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.
- (d) Illumination of advertising device is to be concealed or be integral part of it.
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from **11pm** till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria:—

The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements: -

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items
- Advertisements propagating exploitation of women or child
- Advertisement having sexual overtone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India
- Advertisement glorifying violence
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary

- Destructive devices and explosives depicting items
- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing • Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on:—

The House of M.C. Dehra.

- (a) by order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.— The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the Bye-laws.

8. Classification of advertisement devices: —

The categories of the advertisement devices:—

Category 1: Large-format advertisement, mainly fixed on bill boards / uni-poles and bridge/ building (both public and private)

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure.

Category 4: Advertisement devices for self-advertising in commercial areas.

9. Outdoor advertising and structure criteria:—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Bye-laws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have an on-reflective finish to prevent glare. The device structure shall be well maintained at all times. It shall be painted in colors that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colors laid out earlier in the Bye-laws.
- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device along with contact details.

10. Outdoor advertising devices and electrical connection:—

The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources:

To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the licensee fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices:—

As per schedule-I

12. Specific conditions:—

- (a) No advertisement/hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Executive Officer can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.

- (b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications: -

Every application received as per provision of these Bye-laws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission:—

All advertisements, over the size of 50 sq. feet, permitted over the Municipal land / building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Executive Officer or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender;

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender

The advertisement right shall be given for a period of 3 years or as may be decided by the Dehra Municipal Council. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Municipal Council Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission- For grant of permission in respect of advertisement of private property:

The application for permission from the Executive Officer shall be accompanied with the following documents: -

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of

its foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.

4. NOC. Will not be issued to those who violate these Bye-laws.

16. Fees on Advertisements:—

1. The advertisement fee shall be payable in advance annually/quarterly/monthly basis as the case may be fixed by the Municipality from time to time provided that if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions there of shall be construed accordingly.
2. New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.
3. Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.
4. The fees shall be paid by the advertiser to the Dehra Municipal Council before the erection of the advertisement.

Calculation of fees:

The advertisement fees should be calculated on the basis of the following factors:

- (a) Category of the advertisement
- (b) Size of the advertisement
- (c) Location of the advertisement

The value of the factors shall be decided by the general house of the Dehra Municipal Council for the first time and future amendments can be done by the Advertisement Regulations committee subject to final decision of House of M.C. Dehra.

17. Functions of the Advertisement Regulation Committee:—

- (I). The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.
- (II). In case any practical difficulty arises with respect to implementation of these Bye-laws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Executive Officer for the decision.

18. Penalties:—

Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/- for everyday, which may extend upto Ten thousand Rupees, when the contravention is continuing one.

19. Indemnity:—

A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device / advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safe guard the Municipal Authority in respect of any such claim or claims.

20. Removal of Illegal holdings:

In case any holdings are found illegal, the Executive Officer may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with and immediate action can be taken.

21. Insurance:—

The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

22. Appeals:

- (a) Appeal against any decision of the Executive Officer relating to display of advertisement or any matter related thereto shall lie before. The Director Urban Development Department.
- (b) Before lodging an appeal, the affected person shall seek a review of the decision

23. If there is any contradiction between these Bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble Court shall prevail over these Bye-laws.

24. When a person desires to remove the advertisement, he will put the space as it was before.

Schedule-I Permissibility of different category of advertising devices 9.1 Category 1- Devices

9.1 Category1- Devices		
Sl. No	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted

1.1	Bill boards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted
IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On roof tops of residences	Not Permitted, except With the permission of Executive Officer, MCD (Structural stability certificate necessary).
VII. I.	On mobile vans for purposes of advertising	Not Permitted, except With the permission of Executive Officer, MCD.
1.2	Trivision	
I.	Bridge Panels	Permitted subject to Codal Formalities <i>i.e.</i> structural stability, pedestrian, vehicles movement safety and clearance certificate issued from The competent authorities <i>i.e.</i> HPPWD, NHAI etc.
1.3	Building Wrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc. including mixed land use.	Not Permitted

In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate, Dalhousie, District Chamba (H.P.)

In the Matter of :

1. Abhishek Kumar s/o Shri Ashok Kumar, r/o Village Bharini, Tehsil Dalhousie, District Chamba, H.P., age 34 years.

2. Shivali d/o Sh. Brij Lal, r/o Village Padhar, P.O. & Tehsil Dalhousie, District Chamba, H.P., age 26 years . . Applicants.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Abhishek Kumar and Shivali have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 04-12-2025 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file their objection personally or in writing before this court on or before 17th March, 2026. After that no objection will be entertained and marriage will be registered.

Seal.

Sd/-
(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).

ब अदालत उप-मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री राजेश कुमार पुत्र राम रत्न, निवासी बागी, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती अंजिता कुमारी पुत्री रमेश कुमार, निवासी गांव जिस्कून, डाकघर जाखा, तहसील डोडरा क्वार, जिला शिमला (हि0प्र0) प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थी श्री राजेश कुमार पुत्र राम रत्न, निवासी बागी, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती अंजिता कुमारी पुत्री रमेश कुमार, निवासी गांव जिस्कून, डाकघर जाखा, तहसील डोडरा क्वार, जिला शिमला (हि0प्र0) ने इस अदालत में संयुक्त तौर पर प्रार्थना—पत्र प्रस्तुत किया है, जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 02-08-2025 को व्यवस्थित विवाह हिन्दू रीति—रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत बिनौला, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 02-08-2025 को दर्ज करने बारे कोई एतराज हो तो वह दिनांक 09-03-2026 से पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा प्रार्थी श्री राजेश कुमार पुत्र राम रत्न, निवासी बागी, डाकघर बिनौला, तहसील सदर, जिला

बिलासपुर (हि0प्र0) व श्रीमती अंजिता कुमारी पुत्री रमेश कुमार, निवासी गांव जिस्कून, डाकघर जाखा, तहसील डोडरा क्वार, जिला शिमला (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत बिनौला, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 09-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
उप-मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

ब अदालत उप-मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री राजेश कुमार पुत्र श्री जोगिन्द्र कुमार, निवासी देवली, डाकघर देवली, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती प्रीती कुमारी पुत्री श्री संतोष कुमार, निवासी गांव सोयरा, डाकघर बाल्ट, तहसील बल्ह, जिला मण्डी (हि0प्र0) प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थी श्री राजेश कुमार पुत्र श्री जोगिन्द्र कुमार, निवासी देवली, डाकघर देवली, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती प्रीती कुमारी पुत्री श्री संतोष कुमार, निवासी गांव सोयरा, डाकघर बाल्ट, तहसील बल्ह, जिला मण्डी (हि0प्र0) ने इस अदालत में संयुक्त तौर पर प्रार्थना-पत्र प्रस्तुत किया है, जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 15-10-2024 को व्यवस्थित विवाह हिन्दू रीति-रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 15-10-2024 को दर्ज करने बारे कोई एतराज हो तो वह दिनांक 14-03-2026 से पूर्व किसी भी कार्य दिवस असालतन या वकालतन इस कार्यालय में उपस्थित होंवें अन्यथा प्रार्थी श्री राजेश कुमार पुत्र श्री जोगिन्द्र कुमार, निवासी देवली, डाकघर देवली, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती प्रीती कुमारी पुत्री श्री संतोष कुमार, निवासी गांव सोयरा, डाकघर बाल्ट, तहसील बल्ह, जिला मण्डी (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 12-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
उप-मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

ब अदालत उप-मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्रीमती रीना देवी पुत्री श्री लेख राम, निवासी गांव व डाकघर सलनू, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्री इम्मानुएल गौरव पुत्र श्री कृष्ण, निवासी गांव व डाकघर सिवाहा, तहसील व जिला जींद, हरियाणा। प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थिया श्रीमती रीना देवी पुत्री श्री लेख राम, निवासी गांव व डाकघर सलनू, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्री इम्मानुएल गौरव पुत्र श्री कृष्ण, निवासी गांव व डाकघर सिवाहा, तहसील व जिला जींद, हरियाणा ने इस अदालत में संयुक्त तौर पर प्रार्थना—पत्र प्रस्तुत किया है, जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 22-09-2025 को व्यवस्थित विवाह हिन्दू रीति-रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत निचली भटेड, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 22-09-2025 को दर्ज करने बारे कोई एतराज हो तो वह दिनांक 16-03-2026 से पूर्व किसी भी कार्य दिवस असागतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा प्रार्थिया श्रीमती रीना देवी पुत्री श्री लेख राम, निवासी गांव व डाकघर सलनू, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्री इम्मानुएल गौरव पुत्र श्री कृष्ण, निवासी गांव व डाकघर सिवाहा, तहसील व जिला जींद, हरियाणा के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत निचली भटेड, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 16-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
उप-मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

ब अदालत श्री धर्मपाल, उप-मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर, हिमाचल प्रदेश

श्री विवेक कुमार पुत्र श्री रामलाल, निवासी गांव कलरी, डाकघर नकराणा, ग्राम पंचायत नकराणा, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

1. आम जनता,
2. प्रधान, ग्राम पंचायत नकराणा, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर।

विषय.—प्रार्थी के पुत्र का नाम व जन्म तिथि ग्राम पंचायत नकराणा के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी विवेक कुमार ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपने पुत्र का नाम व जन्म तिथि ग्राम पंचायत नकराणा के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपने पुत्र का नाम व जन्म तिथि ग्राम पंचायत नकराणा के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि निम्न प्रकार से है:—

क्र० सं०	नाम	सम्बन्ध	जन्म तारीख
1.	हिमांशु शर्मा	पुत्र श्री विवेक कुमार	16-11-2022

अतः ग्राम पंचायत नकराणा, तहसील श्री नैना देवी जी स्थित स्वारघाट की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो वह तारीख 16-03-2026 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें अन्यथा आवेदन-पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत नकराणा को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 13-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(धर्मपाल, हि०प्र०से०),
उप-मण्डल अधिकारी (नागरिक),
श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
806429/2026	नाम दुरुस्ती	05-02-2026	05-02-2026

श्री प्रीतम चन्द पुत्र वली राम, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि०प्र०)

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र.—नाम दुरुस्ती under section 37(1) 1954 श्री प्रीतम चन्द पुत्र वली राम, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि०प्र०)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री प्रीतम चन्द पुत्र वली राम, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि०प्र०) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसके पिता का नाम

मोहाल हन्दो दी धार के राजस्व अभिलेख में वलिया पुत्र लहसनु दर्ज है, जबकि उसका सही नाम वली राम पुत्र लहसनु है। लिहाजा इसे दुरुस्त करके वलिया पुत्र लहसनु की बजाये वली राम पुत्र लहसनु किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 05-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है, अन्यथा प्रार्थी प्रीतम चन्द के पिता का नाम मोहाल हन्दो दी धार में दुरुस्त करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
806426/2026	नाम दुरुस्ती	30-01-2026	05-03-2026

श्रीमती फूलां देवी पत्नी फकीरिया, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र.—नाम दुरुस्ती under section 37(1) 1954 श्रीमती फूलां देवी पत्नी फकीरिया, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थिया श्रीमती फूलां देवी पत्नी फकीरिया, वासी गांव हन्दो दी धार, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसके पति का नाम मोहाल हन्दो दी धार के राजस्व अभिलेख में फकीरिया पुत्र मोहन उर्फ हौंसल दर्ज है, जबकि उसका सही नाम फकीर चन्द पुत्र मोहन उर्फ हौंसल है। लिहाजा इसे मोहाल हन्दो दी धार के राजस्व अभिलेख में दुरुस्त करके फकीरिया पुत्र मोहन उर्फ हौंसल की बजाये फकीर चन्द पुत्र मोहन उर्फ हौंसल किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 05-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थिया के पति का नाम मोहाल हन्दो दी धार में दुरुस्त करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 806430/2026	किस्म मुकद्दमा नाम दुरुस्ती	तारीख दायर 09-02-2026	तारीख पेशी 05-03-2026
---------------------------	--------------------------------	--------------------------	--------------------------

श्री भगवान दास पुत्र जुधा वासी गांव आँसला, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

वादी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र.—नाम दुरुस्ती under section 37(1) 1954 श्री भगवान दास पुत्र जुधा वासी गांव आँसला, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री भगवान दास पुत्र जुधा, वासी गांव आँसला, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसके पिता का नाम मोहाल आँसला के राजस्व अभिलेख में जुधा पुत्र गोविन्द दर्ज है जबकि उसका सही नाम अजुध्या दास पुत्र गोविन्द है। लिहाजा इसे दुरुस्त करके जुधा उर्फ अजुध्या दास पुत्र गोविन्द किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 05-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी भगवान दास के पिता का नाम मोहाल आँसला में दुरुस्त करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 806415/2026	किस्म मुकद्दमा नाम दुरुस्ती	तारीख दायर 19-01-2026	तारीख पेशी 05-03-2026
---------------------------	--------------------------------	--------------------------	--------------------------

श्री प्रशोतम चन्द पुत्र शालीग्राम, वासी गांव छौंटी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

वादी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र.—नाम दुरुस्ती under section 37(1) 1954 श्री प्रशोतम चन्द पुत्र शालीग्राम, वासी गांव छौंटी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री प्रशोतम चन्द पुत्र शालीग्राम, वासी गांव छौंटी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम मोहाल छौंटी के राजस्व अभिलेख में प्रशोतम चन्द पुत्र शालीग्राम दर्ज है, जबकि उसका सही नाम प्रशोतम सडियाल पुत्र शालीग्राम है। लिहाजा इसे दुरुस्त करके प्रशोतम चन्द उर्फ प्रशोतम सडियाल पुत्र शालीग्राम किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 05-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी भगवान दास के पिता का नाम मोहाल छौंटी में दुरुस्त करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 20-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी चढ़ियार,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 03-03-2026

श्री रविंदर सिंह राणा पुत्र रणजीत सिंह राणा, निवासी महाल सिम्बल, मौजा चढ़ियार, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—नाम की दुरुस्ती करने बारे।

प्रार्थी श्री रविंदर सिंह राणा पुत्र रणजीत सिंह राणा, निवासी महाल सिम्बल, मौजा चढ़ियार, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसके पिता का असल नाम रणजीत सिंह राणा व उसके दादा का असल नाम भगवान दास है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टी दर्ज है। जबकि महाल सिम्बल पटवार वृत्त सिम्बल के राजस्व अभिलेख में प्रार्थी के पिता का नाम रणजीत व उसके दादा का नाम भवानी दर्ज है, जोकि गलत है। अतः प्रार्थी महाल सिम्बल पटवार वृत्त सिम्बल के राजस्व रिकॉर्ड में अपने पिता व अपने दादा के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुनादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती करने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 03-03-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 11-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
चढ़ियार, जिला कांगड़ा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी चढ़ियार,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

तारीख पेशी : 03-03-2026

श्री कमल चंद पुत्र गौरी शंकर, निवासी महाल भिरडी, मौजा ससाई, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—नाम की दुरुस्ती करने बारे।

श्री कमल चंद पुत्र गौरी शंकर, निवासी महाल भिरडी, मौजा ससाई, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसका असल नाम कमल चंद है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टी दर्ज है। जबकि महाल भिरडी व बडकूट पटवार वृत्त भिरडी के राजस्व अभिलेख में प्रार्थी का नाम कमाल चन्द दर्ज है, जोकि गलत है। अतः प्रार्थी महाल भिरडी व बडकूट पटवार वृत्त भिरडी के राजस्व रिकॉर्ड में अपने नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुनादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती करने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 03-03-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 11-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
चढ़ियार, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, चढ़ियार, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण

श्रीमती सरला देवी पुत्री भोला राम, निवासी महाल मसर गुजरेडा, डाकघर दगोह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

श्रीमती सरला देवी पुत्री भोला राम, निवासी महाल मसर गुजरेडा, डाकघर दगोह, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र पेश किया है कि उसका जन्म दिनांक 22-03-1959 को महाल बन भुलाना व डाकघर भुलाना, उप-तहसील चढ़ियार में हुआ था। परन्तु अज्ञानतावश उस समय

ग्राम पंचायत भुलाना में मेरा जन्म पंजीकरण नहीं करवाया जा सका है व अनुरोध किया है कि स्थानीय पंचायत को मेरा जन्म पंजीकरण करने बारे आदेश दिए जावें।

अतः आम जनता को इशतहार/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि इस बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 11-03-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर अपना पक्ष रख सकते हैं। अन्यथा उपरोक्त जन्म का पंजीकरण करने के आदेश पारित कर दिए जाएंगे उसके उपरान्त कोई उजर/एतराज काबिलेगौर न होगा।

आज दिनांक 18-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
उप-तहसील चढ़ियार (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप-तहसील कोटला,
जिला कांगड़ा (हि0प्र0)

मिसल नं0 :
/RNTK/2026

किस्म मुकद्दमा :
नाम दुरुस्ती

तारीख पेशी :
12-03-2026

सरोज कुमारी विधवा रोशन लाल, निवासी महाल वोहरका, उप-तहसील कोटला, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

उनवान : नाम दुरुस्ती हेतु आवेदन पत्र।

प्रार्थिया सरोज कुमारी ने इस अदालत में अपना व अपने बेटे के नाम दुरुस्ती बारे प्रार्थना-पत्र दिया है क्योंकि राजस्व रिकार्ड महाल वोहरका में क्रमशः कपिल कुमार, श्रीमती सरोज देवी दर्ज है। जबकि सही नाम क्रमशः कपिल देव, सरोज कुमारी है। इस बारे प्रार्थिया ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2021-22 महाल वोहरका, आधार कार्ड, परिवार रजिस्टर की प्रति, स्कूल प्रमाण-पत्र की प्रति हत्फिया ब्यान साथ संलग्न किए है।

अतः इस इशतहार के माध्यम से सर्वसाधारण को बजरिया इशतहार से सूचित किया जाता है कि क्रमशः कपिल कुमार उर्फ कपिल देव व श्रीमती सरोज देवी उर्फ सरोज कुमारी किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 12-03-2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 12-02-2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप-तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप-तहसील कोटला,
जिला कांगड़ा (हि0प्र0)

मिसल नं0 :
18/RNTK/2026

किस्म मुकद्दमा :
नाम दुरुस्ती

तारीख पेशी :
12-03-2026

चिंगू राम पुत्र वुद्धि सिंह, निवासी गांव डुगली, डाकघर नढोली, उप-तहसील कोटला, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

उनवान : नाम दुरुस्ती हेतु आवेदन पत्र।

प्रार्थी चिंगू राम ने इस अदालत में अपने नाम दुरुस्ती बारे प्रार्थना-पत्र दिया है क्योंकि राजस्व रिकार्ड महाल डुगली में चीगो दर्ज है। जबकि सही नाम चिंगू राम है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2021-22 महाल डुगली, आधार कार्ड, परिवार रजिस्टर की प्रति, हल्फिया ब्यान साथ संलग्न किए है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार से सूचित किया जाता है कि प्रार्थी के नाम चिंगू उर्फ चिंगू राम किये जाने बारे यदि किसी को कोई आपत्ति हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 12-03-2026 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 12-02-2026 को हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
उप-तहसील कोटला, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी देहरा, तहसील देहरा, जिला कांगड़ा (हि0प्र0)

ब मुकद्दमा :

स्वर्णा देवी पुत्री चमारु राम, वासी गांव बाड़ी, डाकघर बाँगता, तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म तिथि एवं मृत्यु अधिनियम, 1966.

प्रार्थिया स्वर्णा देवी पुत्री चमारू राम, वासी गांव बाड़ी, डाकघर बाँगता, तहसील देहरा, जिला कांगड़ा (हि0प्र0) ने अपनी जन्मतिथि जोकि 03-09-1953 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थिया की जन्म तिथि को दर्ज करने बारे किसी को भी आपत्ति या एतराज हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपना उजर/एतराज स्वयं अथवा किसी वांचित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी देहरा, तहसील देहरा, जिला कांगड़ा (हि0प्र0)

ब मुकद्दमा :

निर्मला देवी पुत्री बचित्र सिंह, वासी गांव भगीण, डाकघर चुधरेड़, तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

बनाम

समस्त आम जनता

दरखास्त जेर धारा 13(3) जन्म तिथि एवं मृत्यु अधिनियम, 1966.

प्रार्थिया निर्मला देवी पुत्री बचित्र सिंह, वासी गांव भगीण, डाकघर चुधरेड़, तहसील देहरा, जिला कांगड़ा (हि0प्र0) ने अपनी जन्मतिथि जोकि 10-03-1952 है, के पंजीकरण हेतु अधोहस्ताक्षरी की अदालत में आवेदन किया है जोकि जेरे समायत है। यदि उक्त प्रार्थिया की जन्म तिथि को दर्ज करने बारे किसी को भी आपत्ति या एतराज हो तो वह प्रकाशन की तिथि से 30 दिन के भीतर अपने उजर/एतराज स्वयं अथवा किसी वांचित के माध्यम से अधोहस्ताक्षरी की अदालत में दर्ज करवा सकता है। किसी आपत्ति/एतराज के न होने की स्थिति में प्रार्थिया की प्रार्थना को स्वीकार किया जाएगा।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी देहरा,
तहसील देहरा, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate Dheera, Exercising the Powers of Marriage Officer
Dheera, District Kangra H.P.**

In case :

Vishal Kumar & Rajni Devi

Versus

General Public

Notice Registration of marriage under section 16 of the Special Marriage Act, 1954.

Application under section 16 of the Special Marriage Act, 1954 for registration of Marriage an application under section 16 of Special Marriage Act, 1954 has been received by the undersigned from Sh. Vishal Kumar s/o Jagdish Chand resident of V.P.O Naura, Tehsil Dheera, Distt. Kangra H.P. and Rajni Devi d/o Anil Pandey r/o Gumiyar Mohalla, V.P.O. Bhogpur, Tehsil & District Jalandhar Punjab. That they have sloemnized their marriage on dated 09-02-2026 at Mata Nagni Mandir Committee Bhati Bohan, Tehsil Jawalamukhi, District Kangra, H.P. as per Hindu Rites and customs and living as husband and wife since then. If there is any objection to the registration of this marriage the objection in person or through counsel to be submitted to this office on or before 31-03-2026 otherwise the marriage will be registered.

Seal.

Sd/-

*Marriage Officer-cum-SDM
Dheera, District Kangra (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :—

1. Sh. Sunil Rangra s/o Sh. Bala Ram, r/o H. No. 396/5, Sain Muhalla, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).
2. Smt. Veena Kumari d/o Sh. Nek Ram, V.P.O. Seoh, Tehsil Dharampur, Distt. Mandi (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Sunil Rangra s/o Sh. Bala Ram, r/o H. No. 396/5, Sain Muhalla, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Veena Kumari d/o Sh. Nek Ram, V.P.O. Seoh, Tehsil Dharampur, Distt. Mandi, H.P. (at present wife of Sh. Sunil Rangra s/o Sh. Bala Ram, r/o H. No. 396/5, Sain Muhalla, P.O. Mandi, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 17-07-1991 according to Hindu rites and customs at Village Seoh, Tehsil Dharampur, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 4th day of March 2026, after that no objection will be entertained and marriage will be registered.

Issued today on 5th day of February, 2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :—

1. Sh. Ashish Goswami s/o Sh. Tara Chand Mahant, r/o Village Jagar, P.O. Pandoh, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Yamini Mahant d/o Sh. Chaman Prakash Mahant, r/o Village Teel, Shillihar (37/91), P.O. Piplage, Tehsil Bhunter, District Kullu (H.P.) . . Applicants.

Versus
General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Ashish Goswami s/o Sh. Tara Chand Mahant, r/o Village Jagar, P.O. Pandoh, Tehsil Sadar, District Mandi (H.P.) and Smt. Yamini Mahant d/o Sh. Chaman Prakash Mahant, r/o Village Teel, Shillihar (37/91), P.O. Piplage, Tehsil Bhunter, District Kullu, H.P. (at present wife of Sh. Ashish Goswami s/o Sh. Tara Chand Mahant, r/o Village Jagar, P.O. Pandoh, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 03-02-2026 according to Hindu rites and customs at Budhi Bhairva Temple Pandoh, Tehsil Sadar, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 4th day of March 2026, after that no objection will be entertained and marriage will be registered.

Issued today on 5th day of February, 2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्री हंस राज पुत्र जय राम, गांव मसेरन, डा0 द्रंग, तहसील पधर, जिला मण्डी

प्रार्थी।

बनाम

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

आवेदक श्री हंस राज पुत्र जय राम, गांव मसेरन, डा0 द्रंग, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी के दादा का नाम देवी दित्ता व जन्म/मृत्यु दिनांक 02-02-1977 को हुआ है, जिसका इन्द्राज ग्राम पंचायत पाली, तहसील पधर, जिला मण्डी, हि0 प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की जन्म/मृत्यु तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 06-03-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत पाली को उक्त जन्म/मृत्यु तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 27-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्री गुलजारी लाल पुत्र चुन्खा राम, गांव नागन बुहली, डा0 चुक्कू, तहसील पधर, जिला मण्डी।

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

आवेदक श्री गुलजारी लाल पुत्र चुन्खा राम, गांव नागन बुहली, डा0 चुक्कू, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थी का नाम गुलजारी लाल व जन्म दिनांक 12-12-1974 को हुआ है, जिसका इन्द्राज ग्राम पंचायत उरला, तहसील पधर, जिला मण्डी, हि0 प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 06-03-2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत उरला को उक्त प्रार्थी की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 27-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

**Before the Court of Assistant Collector 1st Grade-cum- Tehsildar Land Reforms officer
Tehsildar-Rohru, District Shimla (H.P.)**

1. Partap Singh s/o Late Sh. Karam Sukh, r/o Village Kanda, P.O. Arhal, Tehsil Rohru,
District Shimla (H.P.) . . Applicant.

Versus

1. Babli d/o Late Samkali, r/o Village Jagrab, P.O. Bamta, Tehsil Chopal, Distt. Shimla
(H.P.)

2. Chotti *alias* Sunita both d/o Late Smt. Samkali, r/o Village Jagrab, P.O. Bamta, Tehsil
Chopal Distt. Shimla presently married in Punjab. . . Respondent.

Subject.—Application to effect the service of respondents by way of publication of respondents
through Rajpatra/Gazette publication for attestation of mutation of Estate of Late Smt. Samkali
alias Shayam Kali.

Whereas, an application has been filed by the applicant for attestation of mutation of
deceased Late Smt. Samkali *alias* Shyam Kali on the basis of a registered will dated 17-03-2023
executed in favour of the applicant with respect to her properties situated in Chak Kanda, Tehsil
Rohru, District Shimla, (H.P.)

And whereas, the legal heirs of the deceased, namely her two daughters, whose present
addresses are not known and who are stated to be residing somewhere in the State of Punjab, could
not be served in the ordinary manner.

Now, therefore, notice is hereby given to the said respondents/legal heirs and to the general
public that they may appear before the Court of the undersigned, on the date fixed *i.e.* 18-03-2026
at 02.00 P.M. and file objections if any, against the proposed mutation of the estate of the deceased
in favour of the applicant.

In case no objections are received or no one appears on the date fixed, the matter shall be
decided *ex-parte* in accordance with law.

Issued under my seal and signature on dated 18-02-2026.

Seal.

Sd/-
Assistant Collector 1st Grade,
Rohru, District Shimla (H.P.).

**In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar,
Shimla(R), District Shimla (H.P.)**

Smt. Sheela d/o Sh. Dheklu, r/o Village Chhakryal, P.O. Bhatakufar, Tehsil Shimla, Distt.
Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas Smt. Sheela d/o Sh. Dheklu, r/o Village Chhakryal, P.O. Bhatakufar, Tehsil Shimla, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of her named-Smt. Sheela d/o Sh. Dheklu, r/o Village Chhakryal, P.O. Bhatakufar, Tehsil Shimla, Distt. Shimla (H.P.) in the Secy,-cum-Registrar (Birth & Death), Gram Panchyat Chamiana, Shimla, Tehsil Shimla (Rural), District Shimla.

Sl. No.	Name of the family member	Relation with applicant	Date of Birth
1.	Sheela Devi	Self	15-05-1963

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in to the Secy,-cum-Registrar (Birth & Death), Gram Panchyat Chamiana, Shimla, Tehsil Shimla (Rural), District Shimla (H.P.) may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 20-02-2026 under my signature and seal of the court.

Seal.

Sd/-
Executive Magistrate- cum-Naib,
Tehsildar Shimla (R), District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Jai Dev s/o Raja Ram, r/o Village & P.O. Jhakri, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter name from "JESHVARI d/o JAI DEV" to " JESHWARI d/o JAI DEV" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter name as "JESHWARI d/o JAI DEV" in place of " JESHVARI d/o JAI DEV" they should appear before the undersigned on or before 19-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Deepak Kumar s/o Kali Ram, r/o Village Nanti, P.O. Fancha, Tehsil Rampur Bushahr,
District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter name from "SOMAYA THAKUR d/o DEEPAK KUMAR" to "SOMYA THAKUR d/o DEEPAK KUMAR" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter name as "SOMYA THAKUR d/o DEEPAK KUMAR" in place of "SOMAYA THAKUR d/o DEEPAK KUMAR", they should appear before the undersigned on or before 18-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Bhawana w/o Krishan Lal, r/o Village Suru, P.O. Koot, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter name from "HERSHTA d/o KRISHAN LAL" to "HARSHITA d/o KRISHAN LAL" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter name as "HARSHITA d/o KRISHAN LAL" in place of "HERSHTA d/o KRISHAN LAL", they should appear before the undersigned on or before 18-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Brestu Ram s/o Jiu Nath, r/o Village Bajetli, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter name from "PRANYASKE d/o BRESTU" to "PRIYANSHI d/o BRESTU RAM" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter name as " PRIYANSHI d/o BRESTU RAM " in place of "PRANYASKE d/o BRESTU RAM", they should appear before the undersigned on or before 18-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sujata Chauhan w/o Jeevan Singh, r/o Village Shah, P.O. Dhargaura, Tehsil Rampur
Bushahr, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her son name from "ARVE s/o JEEVAN SINGH" to "AARAV s/o JEEVAN SINGH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son name as " AARAV s/o JEEVAN SINGH " in place of "ARVE s/o JEEVAN SINGH", they should appear before the undersigned on or before 18-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 19th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Parveen Kumar s/o Dharam Dass, r/o Village Naltinal, P.O. Nogli, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter name from "AANAYA KASHYAP d/o PARVEEN KUMAR" to "AANYA d/o PARVEEN KUMAR" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter name as " AANYA d/o PARVEEN KUMAR " in place of "AANAYA KASHYAP d/o PARVEEN KUMAR ", they should appear before the undersigned on or before 19-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of Feb, 2026 under my hand and seal of the court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

ओजय चौहान पुत्र नवीन कुमार, निवासी गांव सुन्दली, तहसील जुब्बल, जिला शिमला, (हि0प्र0)

प्रार्थी।

बनाम

आम जनता तहसील जुब्बल, जिला शिमला (हि0प्र0)

उनवान मुकद्दमा.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में नवीन कुमार पुत्र भादर सिंह, निवासी गांव सुन्दली, तहसील जुब्बल, जिला शिमला, (हि0 प्र0) ने प्रार्थना-पत्र गुजारा है जिसमें प्रार्थी ने निवेदन किया है कि उसके बेटा ओजय चौहान का जन्म 20-12-2007 को गांव सुन्दली, ग्राम पंचायत जय पीडी माता तहसील जुब्बल, जिला शिमला में हुआ है।

ओजय चौहान का जन्म, परिवार रजिस्टर नकल में 20-12-2007 दर्ज है परन्तु जन्म पंजीकरण रजिस्टर नें उसके बेटे के जन्म का पंजीकरण नहीं किया गया है। प्रार्थी अपने बेटे ओजय चौहान के जन्म तिथि का पंजीकरण, ग्राम पंचायत जय पीडी माता, तहसील जुब्बल, जिला शिमला (हि0प्र0) के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपर्युक्त प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत जय पीडी माता, तहसील जुब्बल, जिला शिमला (हि0प्र0) में दर्ज करने बारे कोई भी उजर व एतराज हो तो वह दिनांक 18-03-2026 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्य दिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व वकालतन कर सकता है यदि उक्त तिथि तक कोई भी उजर व एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत जय पीडी माता, तहसील जुब्बल में दर्ज करवाने बारे किसी को भी आपत्ति नहीं है, और उपरोक्त व्यक्ति का जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत जय पीडी माता को जारी कर दिये जाएंगे।

आज दिनांक 18-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कंवर युद्ध अभय सिंह,
कार्यकारी दण्डाधिकारी,
जुब्बल, जिला शिमला (हि0 प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन,
जिला सिरमौर (हि0प्र0)**

पप्पी पुत्री श्री जगदीश चन्द, निवासी गांव, डा0 एवं ग्राम पंचायत कौलावालाभूड, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार/नोटिस

पप्पी पुत्री श्री जगदीश चन्द, निवासी गांव, डा0 एवं ग्राम पंचायत कौलावालाभूड, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-13777, दिनांक 04-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु कौलावालाभूड, तहसील नाहन, जिला सिरमौर (हि0प्र0) नकल परिवार रजिस्ट्रार एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 15-10-1979 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत कौलावालाभूड, तहसील नाहन में दर्ज न करवा सकें अब वह अपनी जन्म तिथि उक्त ग्राम पंचायत कौलावालाभूड, तहसील नाहन, जिला सिरमौर, हि0 प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 20-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो पप्पी पुत्री श्री जगदीश चन्द एवं सलोचना देवी की जन्म तिथि

12314

राजपत्र, हिमाचल प्रदेश, 02 मार्च, 2026/11 फाल्गुन, 1947

15-10-1979 ग्राम पंचायत कौलावालाभूड, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 21-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

**In the Court of Sh. Mast Ram Bhardwaj, Executive Magistrate, Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Akshat Jain s/o Sh. Vinay Chandaliya, r/o H.No. 67/52, Ward No. 1, Badripur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application for updation of name of applicant's father and mother from Vinay Kumar Jain to Vinay Chandaliya and Smt. Madhu Jain to Madhu Chandaliya.

Whereas, Akshat Jain s/o Sh. Vinay Chandaliya, r/o H.No. 67/52, Ward No. 1, Badripur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of an affidavit in the court of the undersigned for updation of his father's and mother's name as Vinay Chandaliya and Madhu Chandaliya respectively in place of Vinay Kumar Jain and Madhu Jain in his all educational records.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of name of applicant's father and mother as Vinay Chandaliya and Madhu Chandaliya Respectively in place of Vinay Kumar Jain and Madhu Jain in his all educational records then they should appear before the court of undersigned on or before 20-03-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 17-02-2026.

Seal.

Sd/-
(MAST RAM BHARDWAJ),
Tehsildar-cum-Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत श्री जय कृष्ण, कार्यकारी दण्डाधिकारी उप-तहसील रोन्हाट,
जिला सिरमौर (हि0प्र0)

ब मुकदमा :

हुकमी राम पुत्र श्री शिवू, निवासी ग्राम गुमट, डाकघर कोटि बाँच, ग्राम पंचायत लानी बोराड़, उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता निवासी ग्राम गुमट, डाकघर कोटि बाँच, ग्राम पंचायत लानी बोराड़, उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0)।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हुकमी राम पुत्र श्री शिवू, निवासी ग्राम गुमट, डाकघर कोटि बाँच, ग्राम पंचायत लानी बोराड़, उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-13787, dated 04-02-2026 के द्वारा प्राप्त हुआ है, जिसमें प्रार्थी अपने पुत्र नीटू की जन्म तिथि 07-06-1998 व विशाल की जन्म तिथि 13-04-2004 को ग्राम पंचायत कोटी बाँच व लानी बोराड़ के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जिसका रिकार्ड पंचायत में दर्ज नहीं किया गया है। जिसकी पुष्टि हेतु प्रार्थी ने आवेदन-पत्र मय ब्यान हल्फी, प्रपत्र 10, आधार कार्ड परिवार नकल इत्यादि संलग्न किया है तथा जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिरमौर, हिमाचल प्रदेश द्वारा संस्तुति प्रस्तुत की है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थी हुकमी राम पुत्र श्री शिवू के पुत्र नीटू की जन्म तिथि 07-06-1998 व विशाल की जन्म तिथि 13-04-2004 को ग्राम पंचायत कोटि बाँच व लानी बोराड़ विकास खण्ड शिलाई के कार्यालय के अभिलेख में दर्ज करने बारे अगर किसी को आपत्ति हो तो वह असालतन या वकालतन अपनी आपत्ति व दावा इस अदालत में दिनांक 17-03-2026 सायं 5.00 बजे तक दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थी हुकमी राम पुत्र श्री शिवू के पुत्र नीटू की जन्म तिथि 07-06-1998 व विशाल की जन्म तिथि 13-04-2004 को ग्राम पंचायत कोटि-बाँच व लानी बोराड़ विकास खण्ड शिलाई के जन्म एवं मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय जन्म एवं मृत्यु पंजीपाल को पारित कर दिये जाएंगे।

आज दिनांक 17-02-2026 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं० : /2026

दायर तिथि :

श्री रनजीत सिंह पुत्र तुलसी राम, निवासी राजबन, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

बनाम

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थी श्री रनजीत सिंह पुत्र तुलसी राम, निवासी राजबन, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र-संख्या एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2025-13763, दिनांक 04-02-2026 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है, जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी माता जी जिनका नाम करेशनी देवी पत्नी तुलसीराम है, की मृत्यु तिथि 01-11-1997 है, जिसका अज्ञानतावश प्रार्थी की माता की मृत्यु तिथि का इन्द्राज ग्राम पंचायत मुगलावाला करतारपुर के मृत्यु तिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 10-03-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती करेशनी देवी पत्नी तुलसीदास, निवासी मुगलावाला करतारपुर की मृत्यु तिथि 01-11-1997 है, को तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 10-02-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं0 : /2026

दायर तिथि :

श्रीमती फरीदा पुत्री हनीफ, निवासी किरतपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती फरीदा पुत्री हनीफ, निवासी किरतपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र-संख्या एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2025-13781, दिनांक 04-02-2026 द्वारा अनुलग्न क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है, जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 06-06-1977 है, जिसका अज्ञानतावश प्रार्थिया की स्वयं की जन्म तिथि का इन्द्राज ग्राम पंचायत पिपलीवाला के जन्म अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 10-03-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती फरीदा पुत्री हनीफ, निवासी पिपलीवाला की जन्म तिथि 06-06-1977 तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 10-02-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री प्रकाश चंद पान्टा, सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील पझौता स्थित नौहरी,
जिला सिरमौर (हि0प्र0)

दावा सं० : 81775 / 2026

तारीख मजरुआ : 05-02-2026

श्रीमती सुनीता देवी पुत्री लच्छमू (पत्नी दुर्गा सिंह) राजस्व गांव नाड, निवासी गांव पाब, डा० टाली भुज्जल, उप-तहसील पझौता, जिला सिरमौर (हि0प्र0)।

बनाम

सर्वसाधारण एवं आम जनता

विषय.—Proclamation u/s-37 (1) of H.P. Land Rev. Act, 1954.

सर्वसाधारण को सूचित किया जाता है कि श्रीमती सुनीता देवी पुत्री लच्छमू (पत्नी दुर्गा सिंह) राजस्व गांव नाड, निवासी गांव पाब, डा० टाली भुज्जल, उप-तहसील पझौता, जिला सिरमौर (हि0प्र0) ने भू-राजस्व अधिनियम, 1954 की धारा 35 ता० 38 के अन्तर्गत राजस्व अभिलेख में अपने नाम की दुरुस्ती हेतु इस कार्यालय में प्रार्थना-पत्र प्रस्तुत किया है, जिसमें उनका कथन है कि उसका असल नाम श्रीमती सविता पुत्री लच्छमू (पत्नी दुर्गा सिंह) है जिसकी पुष्टि हेतु प्रार्थिया ने अपने प्रार्थना-पत्र के साथ ब्यान हल्फिया, आधार कार्ड, पैन कार्ड नकल परिवार रजिस्टर, राशन कार्ड, नकल परिवार रजिस्टर, बैंक पासबुक प्रति, संलग्न की है। परन्तु राजस्व अभिलेख मोहाल उपसम्पदा नाड में सविता पुत्री लच्छमू के स्थान पर सुनीता देवी पुत्री लच्छमू हो गया है। प्रार्थिया अपना नाम राजस्व अभिलेख मोहाल उपरोक्त की मलकीयत भूमि में सुनीता देवी के स्थान पर सविता पुत्री लच्छमू दर्ज करवाना चाहती है। चूंकि उक्त दोनों नाम एक ही व्यक्ति के हैं, ऐसा प्रार्थिया का कथन है।

अतः यदि उपरोक्त नाम राजस्व अभिलेख मोहाल उपसम्पदा नाड में सुनीता देवी के स्थान पर सविता पुत्री लच्छमू दर्ज करने बारे किसी को कोई एतराज हो तो वह अधोहस्ताक्षरी के न्यायालय में दिनांक 15-03-2026 तक किसी भी कार्य दिवस में उपस्थित होकर प्रातः 10.00 बजे से सायं 5.00 बजे तक न्यायालय सहायक समाहर्ता, उप-तहसील पझौता स्थित नौहरी में असालतन व वकालतन पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाने उपरांत सेहत इन्द्राज के आदेश पारित कर दिए जायेंगे।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील पझौता स्थित नौहरी,
जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती कौशल्या देवी पुत्री श्री महिन्दर सिंह, निवासी गांव कन्योण, डाकघर रामा एवं ग्राम पांचयत रमाधौण, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इश्तहार/नोटिस।

प्रार्थिया कौशल्या देवी पुत्री श्री महिन्दर सिंह, निवासी गांव कन्योण, डाकघर रामा एवं ग्राम पांचयत रमाधौण, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधिन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-13137, दिनांक 20-01-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु रामाधौण, तहसील नाहन, जिला सिरमौर, हि0प्र0 अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु बनकलां, तहसील नाहन, जिला सिरमौर, हि0प्र0 नकल परिवार रजिस्टर, विद्यालय छोड़ने का प्रमाण-पत्र एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 12-05-1973 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पांचयत रामाधौण, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त ग्राम पांचयत रामाधौण, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 19-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती कौशल्या देवी पुत्री श्री महिन्दर सिंह एवं श्रीमती सत्या देवी की जन्म तिथि 12-05-1973 ग्राम पांचयत रमाधौण, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 19-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री विनोद कुमार, कार्यकारी दण्डाधिकारी, तहसील नौहराधार,
जिला सिरमौर (हि0प्र0)

श्री सत्यापाल पुत्र श्री लच्छी राम, निवासी चौरास-टारना, डाकघर देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

उपरोक्त प्रार्थना-पत्र श्री सत्यापाल पुत्र श्री लच्छी राम, निवासी चौरास-टारना, डाकघर देवना, तहसील नौहराधार, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रार्थना-पत्र प्रस्तुत करके प्रार्थना की है कि उसकी जन्म तिथि 08-11-1976 है और उसे ग्राम पंचायत देवना के रिकार्ड में दर्ज नहीं करवाया गया है। जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 17-03-2026 से पूर्व इस अदालत में किसी भी कार्य दिवस में प्रस्तुत करें, बसूरत दीगर सत्यापाल की जन्म तिथि को दर्ज करने के आदेश जारी कर दिये जावेंगे।

आज दिनांक 17-02-2026 को हमारे हस्ताक्षर तथा मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
नौहराधार, जिला सिरमौर (हि0प्र0)।

In the Court of Sub-Divisional Magistrate Rajgarh, District Sirmaur, H. P.

In the matter of :

Sh. Manish Kumar s/o Late Sh. Sultan Singh, r/o Village & Post Office Bhuiara, Tehsil Rajgarh, District Sirmaur, H.P. . . Applicant.

Application for correction of name and Date of Birth in Aadhar Card.

Notice to the General Public

The above named applicant has submitted an application supported by a sworn affidavit stating that his name and date of birth have been wrongly entered in his Aadhar Card as "Nishu" and 01-01-1988, whereas his correct name is "Manish Kumar" and correct date of birth is 22-12-1984.

The applicant has, therefore, requested that necessary correction be made in his Aadhar Card by substituting the incorrect entry "Nishu, D.O.B. 01-01-1988" with the correct particulars "Manish Kumar", D.O.B. 22-12-1984."

Accordingly, notice is hereby given to the general public that if any person has any objection to the proposed correction of name and date of birth in the Aadhar Card of the applicant,

such objection, if any, may be submitted either in writing or orally before the undersigned on or before 17-03-2026.

In case no objection is recieved within the stipulated period, it shall be presumed that there is no objection from any quarter and appropriate orders shall be issued to the concerned Aadhar Authority/Centre for effecting the correction.

Given under my hand and seal of this court 17th day of February, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Rajgarh , District Sirmaur (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 6 OF SPECIAL MARRIAGE ACT.

Whereas, Mohd. Sahaj s/o Aslam, r/o Chauhan Building, Negi Colony Kather, Basal (48), P.O. Basal, Solan, District Solan (H.P.) and permanent r/o Jhagar Puri, P.O. Jhagarpuri, District Udham Singh Nagar, Uttrakhand-263 152 and Ms. Anita d/o Sh. Nand Lal *alias* Nandu, r/o Village Saror, P.O. Jassal, Tehsil Karsog, Savindhar (133), District Mandi (H.P.) have gave notice of intended marriage under section 5 of the Special Marriage Act, 1954 to this office.

And whereas, both these applicants have submitted in their application and in their affidavits that Mohd. Sahaj and Ms. Anita are unmarried. Both the applications have requested for solemnization of their marriage.

Notice are given to all concerned and General Public to this effect if anybody has got any objection regarding the registration of marriage between above said Mohd. Sahaj and Ms. Anita they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue notice. After expiry of the said period, the aforesaid marriage will be solenmnized accordingly and marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 12th day of February, 2026.

Seal.

Sd/-
(Dr. POONAM), HPAS,
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 31 / 2025

तारीख रजूआ

तारीख फैसला

श्री रमेश चन्द पुत्र श्री नानक चन्द, निवासी गांव बड़ा कम्बा, तहसील निचार, जिला किन्नौर (हि0प्र0)
... प्रार्थी ।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति

प्रत्यार्थी।

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए जन्म/मृत्यु पंजीकरण।

यह दरखास्त श्री रमेश चन्द पुत्र श्री नानक चन्द, निवासी बड़ा कम्बा, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थी उपरोक्त ने आवेदन-पत्र में अपनी पुत्री अक्षरा नेगी की जन्म तिथि जोकि 24-04-2011 है व अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत छोटा कम्बा के अभिलेख में दर्ज नहीं करा सका। अतः अब दर्ज करने का अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थी व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थी की पुत्री की जन्म तिथि को ग्राम पंचायत छोटा कम्बा के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इशतहार का प्रकाशन किया जाना आवश्यक है। अतः इस इशतहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी की पुत्री की जन्म तिथि ग्राम पंचायत छोटा कम्बा, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 16-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 32/2025

तारीख रजूआ

तारीख फैसला

श्रीमती बबीता कुमारी पुत्री स्व0 लाल बहादुर, हाल निवासी लुतुक्सा, डा0 पलिंगी, तहसील निचार, जिला किन्नौर (हि0प्र0) प्रार्थिया।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति

प्रत्यार्थी।

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए जन्म/मृत्यु पंजीकरण।

यह दरखास्त श्रीमती बबीता कुमारी पुत्री स्व0 लाल बहादुर, हाल निवासी लुतुक्सा, डा0 पलिंगी, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थिया उपरोक्त ने आवेदन-पत्र में स्वयं की जन्म तिथि जोकि 22-04-1990 है व अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत पोंडा के अभिलेख में दर्ज नहीं करा सकी। अतः अब दर्ज करने का अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थिया व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थिया स्वयं की जन्म तिथि को ग्राम पंचायत पोंडा के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इशतहार का प्रकाशन किया जाना आवश्यक है। अतः इस इशतहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थिया की जन्म तिथि को ग्राम पंचायत पोंडा, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 16-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

मुकद्दमा नम्बर : 33/2025

तारीख रजूआ

तारीख फैसला

श्री मन कुमार पुत्र स्व0 लाल बहादुर, हाल निवासी लुतुक्सा, डा0 पलिंगी, तहसील निचार, जिला किन्नौर (हि0प्र0) प्रार्थी।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति

प्रत्यार्थी।

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए जन्म/मृत्यु पंजीकरण।

यह दरखास्त श्री मन कुमार पुत्र स्व0 लाल बहादुर, हाल निवासी लुतुक्सा, डा0 पलिंगी, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थी उपरोक्त ने आवेदन-पत्र में स्वयं की जन्म तिथि जोकि 01-01-1988 है व अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत पोंडा के अभिलेख में दर्ज नहीं करा सका। अतः अब दर्ज करने का अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थी व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थी स्वयं की जन्म तिथि को ग्राम पंचायत पोंडा के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इशतहार का प्रकाशन किया जाना आवश्यक है। अतः इस इशतहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी की जन्म तिथि ग्राम पंचायत पोंडा, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 16-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

CHANGE OF NAME

I, Bhag Singh s/o Shri Laxmi Nand, Vill. Chhupari, P.O. Lowerkoti, Teh. Rohru, Distt. Shimla (H.P.) declare that name of my daughter Ishani is wrongly mentioned as Vijaylaxmi in her Aadhar Card No. 9035 5852 6408. Therefore it should be changed to Ishani in her Aadhar Card. Note the relevant information.

BHAG SINGH
s/o Shri Laxmi Nand,
Vill. Chhupari, P.O. Lowerkoti,
Teh. Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Sonu d/o Late Ram Kisan Gulsatiya, r/o Flat No. 307 B, Basant Vihar, Kasumpti, Shimla Urban (T), P.O. Kasumpti, Distt. Shimla (H.P.)-171 009 declare that I have changed my name from Sonia Devi (old name) to Sonu (new name). All concerned please may note.

Sonu
d/o Late Ram Kisan Gulsatiya,
r/o Flat No. 307 B, Basant Vihar, Kasumpti, Shimla Urban (T),
P.O. Kasumpti, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Bindra Devi w/o Foja Ram, r/o W. No. 02, V.P.O. Darini, Teh. Shahpur, Khurd Darini, Distt. Kangra (H.P.) UID 5885 4997 0316 declare that my name is wrongly written as Devindra Devi instead of Bindra Devi in my Aadhar Card.

BINDRA DEVI
w/o Foja Ram,
r/o W. No. 02, V.P.O. Darini,
Teh. Shahpur, Khurd Darini, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Raveena d/o Taj Muhamad, Batheri, Batheri (514), Batheri Mandi (H.P.) declare that I want to change my name from Rubina to Raveena in Aadhar Card No. 9625 0650 5959. All concerned please note.

RAVEENA
d/o Taj Muhamad,
Batheri, Batheri (514), Batheri Mandi (H.P.)

CORRECTION OF NAME

I, Neema Kumari w/o Late Sh. Satish Kumar, r/o Village Padhehar, P.O. Ballah, Tehsil Palampur, Distt. Kangra (H.P.) declare that in my Aadhar Card my name is entered as Nimmo Devi incorrect. Whereas my correct name is Neema Kumari. Concerned note.

NEEMA KUMARI
w/o Late Sh. Satish Kumar,
r/o Village Padhehar, P.O. Ballah,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Shivati Rai Sood w/o Vineet Rai Sood, r/o Hari Kripa Niwas, Ban Street, Near Chowk Baazar, Solan, Distt. Solan (H.P.) declare that I have changed my name from Shivati Sood to Shivati Rai Sood. All concerned please may note.

SHIVATI RAI SOOD
w/o Vineet Rai Sood,
r/o Hari Kripa Niwas, Ban Street,
Near Chowk Baazar, Solan, Distt. Solan (H.P.).

CHANGE OF NAME

I, Chetan Jamwal s/o Sh. Lokpal Singh, r/o Village Johar, P.O. & Tehsil Karsog, Distt. Mandi (H.P.)-175 011 declare that I have changed my name from Chetan Kumar (Previous Name) to Chetan Jamwal (New Name). All concerned please may note.

CHETAN JAMWAL
s/o Sh. Lokpal Singh,
r/o Village Johar,
P.O. & Tehsil Karsog, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Man Chand s/o Sh. Mohnu, r/o Village Makkan, P.O. Sanwal, Tehsil Churah, Distt. Chamba (H.P.) declare that I have changed my name from Yog Raj to Man Chand. I shall be known as Man Chand for all purposes in future. All concerned please note.

MAN CHAND
s/o Sh. Mohnu,
r/o Village Makkan, P.O. Sanwal,
Tehsil Churah, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Rajesh Kumar s/o Sh. Krishan Lal, r/o Village Nought, Reot, Tehsil Kotkhai, Distt. Shimla (H.P.) declare that I have changed my name from Rajesh Chauhan to Rajesh Kumar. All concerned please may note.

RAJESH KUMAR
s/o Sh. Krishan Lal,
r/o Village Nought, Reot,
Tehsil Kotkhai, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Abhishek Kumar s/o Sh. Pradeep Kumar, r/o Village Rihri, P.O. Palra, Tehsil Baroh, Distt. Kangra (H.P.) declare that my name is wrongly mentioned as Abhishak Choudhary in my Aadhar Card. My correct name is Abhishek Kumar. Abhishak Choudhary and Abhishek Kumar is one and same person.

ABHISHEK KUMAR
s/o Sh. Pradeep Kumar,
r/o Village Rihri, P.O. Palra,
Tehsil Baroh, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Anju Devi w/o Sh. Dalwan, r/o Village Kharla, P.O. Jagterli, Tehsil Tikkar, Distt. Shimla (H.P.) declare that name of my daughter Aarushi is wrongly mentioned as Avni in her Aadhar Card No. 8255 7465 1481. Therefore it should be changed to Aarushi in her Aadhar Card. Note the relevant information.

ANJU DEVI
w/o Sh. Dalwan,
r/o Village Kharla, P.O. Jagterli,
Tehsil Tikkar, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Rampyari w/o Jhabe Ram, P.O. Bhanthal, Tehsil Karsog, Puni (483), Mandi (H.P.) declare that in my Aadhar No. 9048 9174 1276 my name as Pyari Devi is wrongly entered, whereas my correct name is Rampyari.

RAMPYARI
w/o Jhabe Ram,
P.O. Bhanthal, Tehsil Karsog,
Puni (483), Mandi (H.P.).

CORRECTION OF NAME

I, Ang Furba Sherpa s/o Sh. Dha Sangpo, r/o Khampagar Monastic, Vill. Tashijong, P.O. Taragarh, Tehsil Baijnath, Distt. Kangra (H.P.) declare that in my Aadhar Card my name entered as Jigme Dawa is incorrect. My correct name is Ang Furba Sherpa. Concerned note.

ANG FURBA SHERPA
s/o Sh. Dha Sangpo,
r/o Khampagar Monastic, Vill. Tashijong,
P.O. Taragarh, Tehsil Baijnath, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Dinesh Kumar s/o Sh. Hem Raj, r/o Village Gudhwin, P.O. Bhukkar, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Vanish Kumar to Vansh Kumar for all purposes in future. All concerned please note.

DINESH KUMAR
s/o Sh. Hem Raj,
r/o Village Gudhwin, P.O. Bhukkar,
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Vanita Kumari (36) w/o Pawan Kumar, r/o Village & P.O. Jughan, Tehsil Sundernagar, Distt. Mandi (H.P.) declare that I have changed the name of my minor son from Kavya to Shivansh. All concerned please note.

VANITA KUMARI
w/o Pawan Kumar,
r/o Village & P.O. Jughan,
Tehsil Sundernagar, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Mahender Lal, aged about 34 years s/o Sh. Jyoti Ram, r/o Vill. Ropa, P.O. Koti, Tehsil Kumarsain, Distt. Shimla (H.P.)-171 212 declare that I have changed my son's name from Baby one of Raksha (Old Name) to Chiransh (New Name). All concerned please may note.

MAHENDER LAL
s/o Sh. Jyoti Ram,
r/o Vill. Ropa, P.O. Koti,
Tehsil Kumarsain, Distt. Shimla (H.P.)-171 212.

CORRECTION OF NAME

I, Surender Kumar s/o Shri Jagat Singh, r/o 21, Tehsil Kupvi, Village Gaunth, Post Office Majjholi, District Shimla (H.P.) declare that in my daughter's Aadhar Card her name is wrongly entered as Baby one of Preeti, which should be corrected as Anaya Gazta. Please correct this.

SURENDER KUMAR
s/o Shri Jagat Singh,
r/o 21, Tehsil Kupvi, Village Gaunth,
Post Office Majjholi, District Shimla (H.P.).

CHANGE OF NAME

I, Guddi Devi w/o Sh. Mohar Singh, r/o Village Thural Khas, P.O. Thural Khas, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Sunita Kumari to Guddi Devi for all purposes in future. All concerned please note.

GUDDI DEVI
w/o Sh. Mohar Singh,
r/o Village Thural Khas, P.O. Thural Khas,
Tehsil Palampur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Kanta w/o Sh. Parshotam Dass, r/o Village Rupal, P.O. Dangri, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Kanta Devi to Kanta for all purposes in future. All concerned please note.

KANTA
w/o Sh. Parshotam Dass,
r/o Village Rupal, P.O. Dangri,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Preety Verma d/o Sh. Madan Singh, r/o Village Erana, P.O. Bali Koti, Tehsil Shillai, Distt. Sirmaur (H.P.)-173 027 declare that I have changed my name from Preetu Verma to Preety Verma. All concerned please note.

PREETY VERMA
d/o Sh. Madan Singh,
r/o Village Erana, P.O. Bali Koti,
Tehsil Shillai, Distt. Sirmaur (H.P.)-173 027.

CORRECTION OF NAME

I, Jugani Devi w/o Shri Jagdish *urf* Jaggo Ram, r/o Village Basnda, Post Office Garola, Tehsil Bharmaur, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 6906 6921 9358 my name is wrongly entered as Jugno Devi, which is incorrect. Whereas my correct name is Jugani Devi. I shall be known as Jugani Devi for all purposes in future. Please note.

JUGANI DEVI
w/o Shri Jagdish *urf* Jaggo Ram,
r/o Village Basnda, Post Office Garola,
Tehsil Bharmaur, District Chamba (H.P.).

CHANGE OF NAME

I, Sandeep Kumar (New Name) s/o Sh. Hari Ram, r/o Village Shirguli, P.O. Deha Balson, Shil Guri (59), Dehabalson, Shimla, Theog (H.P.)-171 220 declare that I have changed my name from Sundeep (Old Name) to Sandeep Kumar (New Name). All concerned please may note.

SANDEEP KUMAR
s/o Sh. Hari Ram,
r/o Village Shirguli, P.O. Deha Balson, Shil Guri (59),
Dehabalson, Shimla, Theog (H.P.)-171 220.

CHANGE OF NAME

I, Mathle Himta, aged about 19 years d/o Sh. Satish, r/o Vill. Kadharn, P.O. Deha Balson, Tehsil Theog, Distt. Shimla (H.P.) declare that I have changed my name from Methli Himta (Old Name) to Mathle Himta (New Name). All concerned please may note.

MATHLE HIMTA
d/o Sh. Satish,
r/o Vill. Kadharn, P.O. Deha Balson,
Tehsil Theog, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Vasant Chauhan s/o Ravinder Singh Chauhan, r/o Village & P.O. Sangrah, Tehsil Renuka Ji, District Sirmaur (H.P.) declare that my daughter Samayra Thakur born on 19-11-2016, Birth Registration No. B-2016:2-589992964315, dated 19-11-2016 issued by the Registrar (Birth & Death), Kamla Nehru Hospital, Shimla (H.P.). My daughter's name has been wrongly recorded as Aleena Thakur instead of Samayra Thakur. Father's name is wrongly recorded as Vasant Chauhan Thakur instead of Vasant Chauhan. Mother's name is wrongly recorded as Preeti Thakur instead of Preeti Bhagnal. All concerned please may note and correct.

VASANT CHAUHAN
s/o Ravinder Singh Chauhan,
Village & P.O. Sangrah, Tehsil Renuka Ji,
District Sirmaur (H.P.).

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA
Vidyut Aayog Bhawan, Block-37, SDA Complex, Kasumpti, Shimla-171 009

NOTIFICATION

Shimla, the 26th February, 2026

No. HPERC/151-Vol-III.—In exercise of the powers conferred by sub-section (1) of Section 86 and clause (zl) of sub-section (2) of Section 181 of the Electricity Act, 2003 (36 of 2003), read with Section 21 of the General Clauses Act, 1897 (10 of 1897), and all other powers enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission proposes further to amend the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024, published in the Rajpatra, Himachal Pradesh on 4th November, 2024 and as required by sub-section (3) of Section 181 of the Electricity Act, 2003 and rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005, the Draft Regulations are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Regulations will be taken into consideration, after the expiry of thirty (30) days from the date of their publication in the Rajpatra, Himachal Pradesh, together with any objections/suggestions which may within the aforesaid period be received in respect thereto.

The text of the original Regulations and proposed amendment is available on the Commission's website *i.e.* <https://www.hperc.org>.

The objections/suggestions in this behalf should be addressed to the Secretary, Himachal Pradesh Electricity Regulatory Commission, Vidyut Aayog Bhawan, Block No. 37, SDA Complex, Kasumpti, Shimla-171 009.

DRAFT REGULATIONS

1. Short title and commencement.—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) (Second Amendment) Regulations, 2026.

(2) These Regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.

2. Amendment of the Schedule.—In the Schedule appended to the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2024:—

- (i) in sub-item (b) of item 3, after clause (iii), the following new clause (iv) shall be inserted, namely:—
“(iv) above 25 MW. — (iv)same fee as specified against item 3(a) above.”;
- (ii) in item 17, in column 4, for the figures and signs “10,000/-”, the figures and signs “15,000/-” shall be substituted.; and
- (iii) in item 20, in column 4, for the figures and signs, “40,000/-”, the figures and signs “50,000/-” shall be substituted.

By order of the Commission,

Sd/-
Secretary.